

12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH  
AT HYDERABAD

---

**O.A.No.664/95**

**Dt.of order:7.6.1995**

Between

N. Nageswara Rao

.. Applicant

and

1. Superintendant of Post Offices,  
Nandyal Division, Nandyal.
  
2. Superintendant of Postoffices  
Kurnool Division, Kurnool .. Respondents

Counsel for the Applicant :: Mr Krishna Devan

Counsel for the Respondents :: Mr N.R. Devraj

**CORAM:**

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN

HON'BLE SHRI A.B. GORTHI, MEMBER(ADMN)

...2

ORDER

O.A.No.664/95

Dt.of order:7.6.95

As per Hon'ble Shri A.B.Gorthi, Member(Admn)

Heard learned counsel for both the parties.

2. The applicant was selected [redacted] for appointment as Postal Assistant in the recruitment held in second half year of 1985. However, he was asked to work as Reserved Trained Pool, Postal Assistant. Subsequently, he was regularised as regular Postal Assistant. The claim of the applicant is for a direction to the respondents to pay him Productivity Linked Bonus (PL Bonus) for the period for which he worked as Reserved Trained Pool Postal Assistant.

3. Similarly situated employees approached the Ernakulam Bench of this Tribunal. Learned counsel for the applicant has drawn our attention to the decision in OA 171/89 in the file of the Ernakulam Bench. In that case, it was held that the Reserved Trained Pool Postal Assistant who had put in 240 days of service each year ending 31st March, would be entitled to PL Bonus. It was further held that the amount of PL Bonus would be based on their average monthly emoluments determined by dividing the total emoluments for each accounting year of eligibility by 12 and subject to other conditions of the scheme prescribed from time to time.

4. As the applicant in the present OA is similarly situated to those in OA171/89 of Ernakulam Bench, there is no reason why similar order should not be issued in this case. Accordingly, the OA is allowed at the admission stage itself with a direction to the respondents to grant the applicant the same benefits as was granted by the Ernakulam Bench in OA 171/89 as also by this Bench in OA 611/94 decided on 31.5.1994.

(14)

..3..

5. The respondents shall comply with this order within a period of three months from the date of communication of this order.

6. No costs. /

*Anusara*  
(A.B. GORTHI)  
Member (Admn)

*Malini*  
(V. NEELADRI RAO)  
Vice-Chairman

Dated: The 7th June, 1995

Dictated in the open court

*Parthasarathy*  
Deputy Registrar (J)

mvl  
To

1. The Superintendent of Post Offices, Nandyal Division, Nandyal. *with off copy*
2. The Superintendent of Post Offices, Kurnool Division, Kurnool.
3. One copy to Mr. Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr. N.R. Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

*Regd/1625*

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

A N D

*A.B. Chorthi*

THE HON'BLE MR. R. RANGARAJAN: (M(ADMN)

DATED 716 1995.

~~ORDER/JUDGMENT:~~

M.A./R.A./C.A. No.

in  
OA. No. 664/95

TA. No. (W.P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

*No Space (OPY)*

